

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/TT/2018

Subject : Approval of transmission tariff for **Asset-I:** Main SCADA EMS system of SLDC of Manipur, **Asset-II:** Main SCADA EMS system of SLDC of Mizoram, **Asset-III:** Main SCADA EMS system of SLDC of Arunachal Pradesh and **Asset-IV:** Main SCADA EMS system of SLDC of Nagaland under “Expansion/upgradation of SCADA/ EMS system of SLDCs of North Eastern Region” from COD to 31.3.2019 for tariff block 2014-19.

Date of Hearing : 7.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Assam Electricity Grid Corporation Limited and 6 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for determination of transmission tariff for four Main SCADA EMS Systems under project- “Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region” from COD to 31.3.2019. The representative of the petitioner also requested for grant of provisional tariff under first proviso to Regulation 7(7) of 2014 Tariff Regulations.

2. The Commission observed that tariff under proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations cannot be allowed for the instant assets for inclusion in the PoC computation since these assets pertain to State sector SCADA and the tariff of these assets will be billed to States concerned.

3. The Commission further directed the petitioner to file the following information on affidavit with a copy to the respondents by 25.4.2018:-



(a) The details of reason for the assets covered in the instant petition(individually) for time over-run and chronology of the time over-run along with documentary evidence in the following format:

Asset	Activity	Period of Activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- (b) The documentary proof for handing over of work front i.e. SLDC building of Manipur, Mizoram and Arunachal Pradesh;
- (c) CMD certificate as required under Grid Code for the Assets covered in the instant petition clearly stating the date of COD;
- (d) CEA certificate for the Assets covered in the instant petition;
- (e) RLDC charging certificate for Assets III and IV;
- (f) Clarify whether the petitioner got funding from DONER/NEC for implementation of the Assets covered in the instant petition? If so, submit details; and
- (g) The petitioner has implemented the instant assets on behalf of States like Manipur, Mizoram, Arunachal Pradesh and Nagaland. Reasons for claiming initial spares in the instant petition.

4. The Commission further directed the respondents to file their reply by 16.4.2018 and the petitioner to file rejoinder, if any, by 2.5.2018. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

5. The Commission directed to list the matter for final hearing on 8.5.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

